### (ग) क्या डा॰ पूरो े इस सम्बन्ध में सरकार से कोई सिकारिश की है; यदि हां, तो क्या ?

## .-{•[FINDING OUT OF INDIAN HERBS FOR THE TREATMENT OF CANCER

- 173. SHRI NAWAB SINGH CHAU-HAN-Will the Minister of HEALTH be pleased to state:
- (a) whether it is a fact that ait a seminar recently held at Lucknow, Dr. G. S. Puri of the Botanical Survey of India revealed certain Indian herbs that he has found out for the treatment of cancer;
- (b) if so, what are those herbs, -where they are found and how they can be utilized; and
- (c) whether Dr. Puri has made any recommendation in the matter to Government; if so, what?

### स्वास्थ्य मंत्री (श्री डी० पी० करमरकर): (क) से (ग). सूचना एकत्र की जा रही है ब्रोर यथा-समय सभा की मेज पर रख दी जायेगी।

•{■[THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) to (■;). The information is being collected and will be laid on the Table of the Sabha,
•in due course.]

#### PAPERS LAID ON THE TABLE

### REPORT OF THE AIR TRANSPORT COUNCIL ON THE FARES AND FREIGHT RATES

THE MINISTER OF TRANSPORT AND COMMUNICATIONS (SHRI L.YL BAHADUR): Sir, on behalf of Snri Humayun Kabir, I lay on the Table a copy of the Report of the Air Transport Council, constituted under section 30 of the Air Corporations Act, .1953 on the fares and freight rates to be charged on the services operated by the Indian Airlines Corporation.

[Placed in Library. See No. LT-478/a»7.] ^

f[] English translation.

## REPORT ON COMPENSATION TO BE PAID ON NATIONALISATION OF KOLAH GOLD MINES

THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA): Sir, I lay on the Table a copy of the Report of the *ad hoc* committee on the compensation to be paid on the nationalisation of the Kolar Gold Mines. [Placed in Library. *See* No. LT-477/57.]

## AMENDMENT IN THE CENTRAL EXCISE RULES, 1944

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): Sir, I lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue):

- (i) Notification S.R.O. No. 3801, dated the 30th November 1957, publishing an amendment in the Central excise Rules, 1944.
- (ii) Notification S.R.O. No. 3869, dated the 7th December 1957, publishing further amendments in the Central Excise Rules, 1944.

Placed in Library. See No. LT-485/57 for (i) and (ii).]

# THE COUNTESS OF DUFFERIN'S FUND BILL, 1957—continued

SHRI SANTOSH KUMAR BASU (West Bengal): Mr. Chairman, the debate in this House regarding the merits of this Bill has so far been based mainly on the absence of any provision regarding the future utilisation of the Fund. It has not been provided that, after the Fund vests in the Government, it will be spent for the very laudable purposes for which the Fund was originally established and has since been maintained. That is a matter which requires the attention of this House when we are considering